

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 86/TT/2024

Date: 22.4.2024

To

Shri Mohd. Mohsin,
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2019 for determination of Transmission Tariff from DOCO to 31-03-2024 for Asset I- 132 kV D/C Roing (PG) - Chapakhowa (AEGCL) Transmission Line along with associated line bays at Roing (PG) and - Chapakhowa (AEGCL) end under Project – "North Eastern Region Strengthening Scheme-X".

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 7.5.2024:

- i. Submit the details of works for which additional capital expenditure has been projected to be incurred in 2023-24 including the works against which balance/retention payments are projected to be made.
- ii. Submit the revised tariff forms for 2019-24 period for the Asset along with linked excel
- iii. The Petitioner has claimed time over run on account of outbreak of COVID-19 pandemic (2nd wave). In this context, submit the affected activities as per Implementation Schedule substantiating the same with appropriate documents.
- iv. The Petitioner has claimed time over run on account of Forest Clearance at Roing portion under Lower Dibang Valley District (Arunachal Pradesh). In this context,

submit the affected activities as per Implementation Schedule substantiating the same with appropriate documents.

- v. The Petitioner has claimed time over-run on account of Forest Clearance at Chapakhowa portion under Tinsukia District (Assam). In this context, submit the affected activities as per Implementation Schedule substantiating the same with appropriate documents.
- vi. The Petitioner has claimed time over run on account of RoW Issues. In this context, submit the affected activities as per Implementation schedule substantiating the same with appropriate documents.
- vii. Detail of works against which additional capital expenditure has been claimed for as per the following format:

Asset No.	Head wise /Party wise	Particulars	Year of Actual Capitalization	Outstanding Liability as on COD	Discharge (year- wise)				Reversal (year- wise)				Additional Liability Recognized				Outstanding Liability as on 31.3.2024	
					2019-24				2019-24				2024-29					
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- viii. Submit the linked computation of IDC claimed along with the actual drawl in Excel format given below with all formulae for Assets in consideration:

Loan	Amount	Interest Rate	Date of Drawl	Total IDC	Interest payment date upto DOCO	Interest discharged upto DOCO	Interest payment date after DOCO	Interest discharged after DOCO

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Law)